

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:6923  
ANSWERED ON:10.05.2000  
WAKF PROPERTY  
HARPAL SINGH SATHI

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Wakf properties are exempted from the Rent Control Act in some States;
- (b) if so, facts thereof, State-wise; and
- (c) the steps taken to make it applicable to all the States and extend Public Premises Act to Wakf Property?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT

SMT. MANEKA GANDHI

(a),(b)&(c)Rent Control is a State Subject.Wakf Properties have been exempted from the purview of Rent Control Act in Assam, Andhra Pradesh, Bihar, Haryana,Punjab, Rajasthan, Tamil Nadu, Kerala, Karnataka, Maharashtra, Pondicheriand Uttar Pradesh. The matter is being pursued with other State/UT Governments, who have not exempted so far. Extension of Public Premises Act to Wakf Properties has been taken up with the State Governments.